

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3053
ANSWERED ON:12.12.2012
IRREGULARITIES IN IITs
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Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether instances of financial and other irregularities have been reported from the Indian Institutes of Technology (IITs) located in various parts of the country during the last three years and the current year;
- (b) if so, the details thereof, year-wise and institution-wise;
- (c) the number of officers/employees found guilty in such irregularities;
- (d) the action taken against the guilty officials; and
- (e) the steps taken/proposed to be taken by the Government to check such irregularities in IITs?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR)

(a) to(e): The Indian Institutes of Technology (IITs) are auto-nomous organizations established under the Institutes of Technology Act, 1961. In accordance with Section 23 of the said Act, the Annual Accounts and other relevant records of the IITs are subjected to annual audit by the Comptroller & Auditor General of India (C&AG). The irregularities, if any, pointed out by the Audit, are dealt with through a well laid down procedure. Further, the Statutes of the IITs provide that the errant staff of the Institutes, both academic and non-academic, would be liable to disciplinary action by the Director and the Board of Governors, as prescribed by the Statutes.